

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 1125
(TO BE ANSWERED ON THE 13th February 2023)

SAFETY LAPSES IN AIRLINES

1125. SMT PRIYANKA CHATURVEDI

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government is aware of repeated safety and emergency protocol lapses by certain private airlines, specifically Spicejet in the recent months;
- (b) whether in the light of continuing lapses, the DGCA intends to reinstate the 50 per cent cap on the airline, if so, details thereof; and
- (c) If not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) DGCA has issued notice to M/s SpiceJet stating that, "poor internal safety oversight and inadequate maintenance actions has resulted in degradation of the safety margins". Subsequently, DGCA vide its order dated 27.07.2022, restricted the number of departures of M/s Spice Jet to 50% of the number of departure approved under summer scheduled 2022 for a period of 8 weeks from the date of issue which was further extended upto 29.10.2022

(b) & (c) On the basis of the review of safety performance of M/s SpiceJet, the order imposing cap of 50% of the number of scheduled departures of M/s Spicejet approved under summer schedule 2022 was not extended beyond 29.10.2022.
